

**GOVERNMENT OF INDIA
FINANCE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3738
ANSWERED ON:13.12.2002
LAW TO SEIZE PROPERTY
KAILASH MEGHWAL

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

- (a) the details of laws to seize the moveable and immovable property of the people/organisation indulged in anti-national and terrorist activities and corrupt practices;
- (b) the number of such people/organisation whose movable and immovable property was seized during the last two years since April 1, 2000 to till date alongwith the value thereof;
- (c) whether such people/organisations deposit their money in foreign banks and because of the banking secrecy law of these banks Government fail to detect such bank accounts thereby to seize their money and property; and
- (d) if so, the corrective steps taken in this regard?

Answer

MINISTER OF STATE (REVENUE) IN THE MINISTRY OF FINANCE & COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN)

(a) Among the laws currently administered by the Ministry of Finance and Company Affairs, provisions exist for seizure of property in the Narcotic Drugs & Psychotropic Substances Act, 1985 (NDPSA) and Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976 (SAFEMA) for narcotic offences and those of smuggling and foreign exchange manipulation, respectively.

(b) Information regarding forfeiture of property under NDPSA and SAFEMA, is given below:

Year	2000-01	2001-02	2002-03 (upto Sept. 02)
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No. of cases	103	50	27
Value (Rs.cr.)	16.62	32.02	19.29

(c) No such case has come to the notice of the Government.

(d) Question does not arise in view of reply to part (c).